

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2915/2012

(From the judgment and order dated 13/02/2012 in CRLA No.2694/1982, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BRIJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for exemption from filing O.T.,bail,permission to file additional documents)

Date: 09/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Satyajit A.Desai,Adv.
Ms. Anagha S.Desai,Adv.
Mr. Som Nath P., Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice on the special leave petition as well as on the application for bail.

Dasti, in addition, is also permitted.

| (KUSUM SYAL)
| SR.P.A
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| | (VEENA KHERA)
| | COURT MASTER
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